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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 349/2017 with CP No. 28/213-216-221/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Mrugesh Arvindbhai Patel  
V/s.  
Saturn Infraspac Ltd. & Ors.

Section of the Companies Act: Section 213-216-221 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.


**ORDER**

None present for Petitioner. None present for Respondent.

Petitioner not complied with the direction dated 06.12.2017.

Petitioner also not complied with the directions given on 22.10.2017 also.

Hence, petition is dismissed for default.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**